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C.A.No. 2170 OF 2001

ITEM NO.1A

(For judgment)

COURT NO.6

SEC - III

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 2170 OF 2001@@
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L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....J

M/s. RAJASTHAN SPG. & WVG. ETC.ETC. MILLS LTD. Appellant(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE , JAIPUR Respondent (s)

With
C.A.Nos.4788/2001, 4792/2001, 4794/2001, 4795/2001, 4797/2001,
4789/001, 4790/2001 , 4796/2001, 4791/2001, 4793/2001, 4798/2001.

(HEARD BY HON'BLE SANTOSH HEGDE AND B.P. SINGH, JJ)@@
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DATE: 31/01/2003 These matters were called for pronouncement of@@
BB
judgment today.@@
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CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE B.P. SINGH

For Appellant (s) : Ms. Meenakshi Arora, Adv.

For Respondent(s) : Mr. K.C. Kaushik, Adv.
Mr. B.K. Prasad, Adv.

The Court pronounced the following
JUDGMENT

...L.....I.....T.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Hon'ble Mr. Justice N. Santosh Hegde pronounced the
judgment of the Court.

Following the judgments of this Court in Bhilwara [1996
(82) ELT 442 (SC)] and Banswara [1996 (88) ELT 645 (SC)], these
appeals are dismissed in terms of the signed judgment.

.SP1

(Pawan Kumar)
Court Master

(Prem Prakash)
Court Master

(signed judgment is placed on the file)

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List of books@@

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CAV Matter of 15.1.003, item No.101, CA Nos.9351-52/95.@@
CC

1. 2002 (143) ELT 19, 23
2. 2000 (115) ELT 42
3. 1978 (2) ELT J.353
4. 1989 (39) ELT 503
5. 1994 (3) SCC 606